banks in the country due to the verdict delivered by the Supreme Court to cancel 122 telecom licences;

- (b) if so, the details thereof;
- (c) whether banks have also urged Government to compensate their losses; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) The cancelled licenses represent certain circle/areas only. Therefore, the cancellation of licenses should not have any material impact on Public Sector Banks. Most of the loan accounts were regular as on 1st February, 2012 and by and large secured in the form of various tangible and other securities. Banks have not urged the Government to compensate the losses.

Preventive action against defaulter CIS entities

- 674. SHRI A. ELAVARASAN: Will the Minister of FINANCE be pleased to state:
- (a) whether the capital market regulator SEBI has decided to share with the Ministry of Corporate Affairs all the names of about 500 companies those allegedly garnered money from investors in violation of its Collective Investment Schemes (CIS) rules;
 - (b) if so, the details thereof;
- (c) whether SEBI has also requested the Ministry to circulate the names of defaulter CIS entities and their directors among all the Registrars of Companies (RoCs) to prevent them from being associated with any new companies since many defaulters tend to re-start similar business under a new name of garner money from investor; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes Sir.

- (b) SEBI has shared with the Ministry of Corporate Affairs (MCA) the names of the CIS entities and their directors who carried out CIS operations in violation of the SEBI (CIS) Regulations, 1999.
 - (c) Yes Sir.
- (d) SEBI has requested MCA to circulate the names of the CIS entities and their directors who have carried out CIS operations in violation of the SEBI (CIS) Regulations, 1999, to all Registrars of Companies (RoCs) so as to prevent such entities and directors from being associated with any new company. This list of entities and directors is also available on the SEBI website at http://www.sebi.gov.in/cms/sebi_data/pdffiles/2l678_t.pdf.